



**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 68/2020
in
O.A. No. 2033/2018
with
M.A. No. 319/2020**

This the 14th day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Daya Nand, Driver, B.No. 13350, SVD,
Aged about 69 years, Group-'C'
s/o Sh. Bhim Singh,
r/o Village Mahara (Jua),
District Sonepat, Haryana.

... Applicant

(By Advocate: Sh. Anil Mittal)

VERSUS

Sh. Manoj Kumar,
Chairman-cum-Managing Director,
Delhi Transport Corporation,
I.P. Estate,
New Delhi-110002.

... Respondent

ORDER (Oral)

Hon'ble Mr. Pradeep Kumar, Member (A):

Sh. Anil Mittal, learned counsel appeared on behalf of the applicant.

2. Certain directions were passed by the Tribunal in OA No. 2033/2018 on 14.10.2019. Compliance was



contingent upon the applicant depositing certain amount with the respondents.

3. The applicant pleads that he wrote a letter on 08.11.2019 to respondent DTC asking how much amount is to be paid back by him, which has not been replied so far. Alleging non-compliance with the directions of the Tribunal, the applicant preferred CP No. 68/2020.

4. It is seen that the applicant is already in communication with the respondent wanting to know the details in respect of compliance which is to be done first by the applicant. Accordingly, CP is not maintainable at this stage and same is dismissed as infructuous. Pending MA is also dismissed accordingly.

5. In view of aforesaid, CP stands closed. Notices are discharged. Applicant has liberty to take remedies as per law.

(Pradeep Kumar)
Member (A)

/akshaya/

(Justice Vijay Lakshmi)
Member (J)